(ii) DGCA officers from Regional and Sub regional offices carry out night surveillance for Schedule/Non-Schedule operators every month as required. Surveillance Inspection of Foreign Airlines are jointly carried out by inspectors from the Flight Inspection Directorate and the Airworthiness Directorate as per the monthly Programme.

(iii) A monthly progress reports on ASP are submitted by all Directorates in the prescribed proforma to the Surveillance and Enforcement Division (SED) as per the guidelines and procedures laid down in the Surveillance Procedure Manual

(iv) A monthly review of ASP is held at a date specified, wherein monthly progress and shortfalls against monthly targets are analyzed by DGCA along with analysis of identified and categorized deficiencies.

(v) The analyzed data received from Regional/Sub Regional Offices/Directorates is further analyzed by Surveillance and Enforcement Division (SED) to check for industry trends. The conclusions of the same are addressed in monthly Surveillance Meetings. The complete data for all directorates is consolidated and deficiencies are taken into the ASP data Pool for resolution, tracking and dissemination of safety related issues.

(d) and (e) DGCA has also identified the weak areas of the operators and the areas of concern after the analysis of field data and discrepancies reported during the past surveillance activities. This data/information gathered is used to ensure that weak areas and weak operators are given more quality inspections/checks and special emphasis for improving the safety of passengers and for safe aircraft operations.

Basic amenities at airports through PPP model

†2739. SHRIMATI KANTA KARDAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has any plan to develop basic amenities at airports through Public Private Participation (PPP) model;

(b) if so, the State-wise names of the private companies to which the details of the airports have already been provided for their development;

†Original notice of the question was received in Hindi.

(c) whether there has been negligence in allocation of the terminal work of non-metro airport to the Airports Authority of India (AAI);

(d) if so, the reasons therefor; and

(e) the corrective measures taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Operational airports in the country have all the basic amenities and requisite facilities. There is no proposal to develop basic amenities at airports on stand-alone basis under Public Private Partnership (PPP) model. However, the overall operation, management and development of existing airports, including basic amenities at Delhi, Mumbai, Bangalore, Hyderabad and Cochin is under PPP mode. Further, Government of India has accorded 'in-principle' approval for leasing out six airports of Airports Authority of India (AAI) *viz.* Ahmedabad, Lucknow, Mangaluru, Jaipur, Guwahati and Thiruvananthapuram for overall operation, management and development of these aii-ports through PPP mode. AAI has completed the bidding process wherein M/s Adani Enterprises Limited (AEL) has quoted the highest bids for all the six airports. AAI has awarded Ahmedabad, Lucknow and Mangaluru airports to M/s AEL and has signed Concession Agreement with them on 14.02.2020. Award of the remaining 3 airports *i.e.* Jaipur, Guwahati and Thiruvananthapuram is held up due to pending litigations/other issues.

(c) No, Sir.

(d) and (e) Do not arise.

'No-Fly List' maintained by DGCA

2740. SHRI DIGVIJAYA SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any airline can suspend any passenger from flying without that person being placed in the 'No-Fly List' maintained by DGCA and that too when there was no complaint of unruly/disruptive behaviour while flying on the said airline; and

(b) if not, then in such case can the airlines be held accountable for the non-compliance of the Civil Aviation Requirements, Section 3 – Air Transport Series-M Part-VI Issue-II dated 8th September, 2017?